

**GOVERNMENT OF INDIA
URBAN EMPLOYMENT AND POVERTY ALLEVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3952
ANSWERED ON:23.08.2005
REDEVELOPMENT OF SLUMS
Khaire Shri Chandrakant Bhaurao

Will the Minister of URBAN EMPLOYMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the scheme formulated by the Government to improve the condition of the people living in the slums that come under the coastal regulation zone;
- (b) whether a proposal has been received from the Government of Maharashtra for the redevelopment of slums that come under this zone; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN EMPLOYMENT & POVERTY ALLEVIATION (KUMARI SELJA)

(a): With the objective to facilitate construction and upgradation of dwelling units with sanitation facilities for the urban slum dwellers living below the poverty line including members of economically weaker sections the Ministry of Urban Employment and Poverty Alleviation is implementing a demand driven Centrally sponsored Scheme called Valmiki Ambedkar Awas Yojana (VAMBAY), on all India basis, including Maharashtra. The Scheme is implemented on 50:50 funding pattern between Centre and States.

(b)&(c): Under VAMBAY no such proposal has been received. However, Ministry of Environment & Forests has reported that it had received a proposal from NEO Modern Architects pertaining to Slum Rehabilitation Scheme at plot bearing CTS No. 791(pt.) of Mahim Bandra Reclamation Area, Mumbai by M/s Pyramid Developers of Jamat-E-Jamhooia Co-operative Housing Society Limited. As per the proposal the above slum redevelopment scheme involved an area of 18142.16 sq.m. The Government of Maharashtra had proposed to rehabilitate 681 slum tenements and the slum dwellers who were living in extremely unhygienic unsafe conditions in proper dwelling units of 225 sq. feet. Under the project a total number of 780 flats of 225 sq feet would be constructed. The Floor Space Index (FSI) to be consumed for the above project was 1.5 which was prevailing as on 19.2.1991 (date on which the Coastal regulation Zone Notification, 1991 was issued). The land under reference was Coastal Regulation Zone-II and the proposed development falls landward side of existing DP road. The cost of the project was Rs. 19.7 Crore. The Ministry of Environment & Forests after examining the project, accorded environmental clearance on 22.6.2005 under Coastal Regulation zone Notification, 1991 subject to certain conditions including restriction of FSI as on 19.2.1991.